

Stringent law against pornography and piracy

521. SHRI A. VIJAYAKUMAR: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government propose to bring stringent law against pornography and piracy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) There are adequate legal provisions to deal with online pornography and piracy. Sections 66E, 67, 67A and 67B of the Information Technology Act, 2000 provides for the punishment and fine for violation of privacy, publishing or transmitting of obscene material and publishing or transmitting of material containing sexually explicit material and child pornography in electronic form.

Further, the Information Technology (Intermediaries Guidelines) Rules 2011 notified under section 79 of IT Act, *inter alia*, specifies that the intermediaries shall inform the users of their computer resource not to host, display, upload, modify, publish, transmit, update or share any information that is grossly harmful, defamatory, obscene, pornographic, paedophilic, harms minor in any way; infringes any patent, trademark, copyright or other proprietary rights violates any law for the time being in force; etc.

In addition, several other legislations such as the Protection of Children from Sexual Offences Act, 2012, Indecent Representation of Women Act, 1986, Indian Penal Code have provisions to deal with pornography. Copyright Act, 1957 provides for punishment for piracy and copyright violations.

Revisiting of UPI based BHIM App

522. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Ministry is revisiting the UPI-based BHIM App;

(b) if so, the details thereof;

(c) the details of each of the objectives set when the scheme was launched;

(d) whether all the objectives have been achieved and if so, the details thereof, objective-wise;

(e) the number of people using BHEM App now, State-wise and month-wise, since its inception; and

(f) whether it is also a fact that the scheme is facing funding crunch since Ministry is managing with only ₹ 100 crores whereas it has approved ₹ 500 crores when scheme was launched?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) Yes, Sir. In order to encourage the digital payments and unleash the power of mobile phones for digital payments, BHIM App was launched on 30th December, 2016. BHIM App is a UPI (Unified Payments Interface) based payment interface developed by NPCI (National Payments Corporation of India) which allows real time fund transfer using a single identity like your mobile number or name. In order to make BHIM app more effective the following new features such as offers, donation, multiple accounts, local language support and limit enhancement etc. have been incorporated alongwith enhancement in existing features under BHIM 2.0.

(c) and (d) NPCI conducted a pilot launch of UPI system on 11th April 2016. Banks have started to upload their UPI enabled Apps from 25th August, 2016 onwards and BHEM App was launched on 30th December, 2016. "The main purpose of BHIM App was to provide uniform experience of UPI and also to support those banks who have not developed any UPI app for their customers. It is also useful for customers who don't want install separate app for their different bank accounts. BHIM App is a bank agnostic app for online person to person funds transfer and is available on Android and iOS platforms.

(e) State-wise data is not available, month-wise BHIM App users has been given in the Statement (*See* below).

(f) No Sir, promotion of BHIM App is a part of 'promotion of Digital payments' scheme by Ministry of Electronics and Information Technology (MeitY) and there is no funding crunch for promotion of Digital payments.

Statement

Month-wise details of BHIM App users since its inception

Months	BHIM App users since inception (Million)
Dec'19	17.83
Nov'19	17.44

Months	BHIM App users since inception (Million)
Oct'19	17.12
Sep'19	16.79
Aug'19	16.39
Jul'19	15.99
Jun'19	15.64
May'19	15.32
Apr'19	15.00
Mar'19	14.61
Feb'19	14.19
Jan'19	13.84
Dec'18	12.92
Nov'18	12.40
Oct'18	11.81
Sep'18	11.18
Aug'18	10.57
Jul'18	9.94
Jun'18	9.26
May'18	8.56
Apr'18	7.86
Mar'18	7.14
Feb'18	6.54
Jan'18	6.05
Dec'17	5.54
Nov'17	5.03
Oct'17	4.58

Months	BHIM App users Since Inception (Million)
Sep'17	4.15
Aug'17	3.71
Jul'17	3.25
Jun'17	2.87
May'17	2.45

Manufacturing of electronic items

523. SHRI SYED NASIR HUSSAIN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of the manufacturing and exports of electronics in India during the last five years;

(b) the details of Government initiatives to boost the manufacturing of electronic items in India; and

(c) the details of the number of electronic companies started in India under the "Make in India" programme?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) The production of key verticals of electronics in India during last five years was as under:—

Sl. No.	Item/Vertical	Value (₹ crore)				
		2014-15	2015-16	2016-17	2017-18	2018-19
1.	Consumer Electronics	55,806	55,765	64,742	73,524	77,000
2.	Industrial Electronics	39,374	45,083	62,214	69,057	80,850
3.	Computer Hardware	18,691	19,885	20,382	21,401	21,180
4.	Mobile Phones	18,900	54,000	90,000	1,32,000	1,70,000
5.	Strategic Electronics	15,700	18,055	20,760	23,562	28,270
6.	Electronic Components	39,723	45,383	52,099	59,132	67,706